

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 49 of 2018 &
IA No. 442 of 2018

Dated : 17th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal State Load Despatch Centre ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors... Respondent(s)

Counsel for the Appellant (s) : -

Counsel for the Respondent(s) : Ms. Parichita Chowdhury
for Ms. Swapna Seshadri for R-2

ORDER

The instant case posted under Pleadings Incomplete stage on 20.07.2018. When the matter has called, there is no representative on behalf of the Appellant. However, to offer opportunity to the Appellant and the Counsel, matter is again listed on 17.08.2018 under Pleadings Incomplete stage. Today, when the matter is called neither the counsel for the Appellant nor the Appellant was present.

It shows that they are not diligent to prosecute the case. Hence, the appeal is dismissed for non-prosecution.

Registry is directed to communicate the same to the learned counsel appearing for the Appellant and also to the Appellant immediately.

(S.D. Dubey)
Technical Member
Bn/kt

(Justice N.K. Patil)
Judicial Member